

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. **30/AM14**
HELD ON 23.10.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **30/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **23.10.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **29/AM14 held on 17.10.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-152	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00058/AM13/DES-VII	Status: Deferred
NC No.: 30/AM14 Dated: 23.10.2013	Adv. Lic. No. 0310692366 dated 26.04.2012	RLA F. No. 03/95/040/00023/AM13	

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation of firm alongwith sample of Import Item No. 3– Conductive Black Granules has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-153	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00059/AM13/DES-VII	Status: Deferred
NC No.: 30/AM14 Dated: 23.10.2013	Adv. Lic. No. 0310692364 dated 26.04.2012	RLA F. No. 03/95/040/00022/AM13	

Request: **Amendment in the description of Import Item No. 4.**

Decision: A copy of Representation of firm alongwith sample of Import Item No. 4– Conductive Black Granules has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-154	MULTIBASE INDIA LTD.	HQ F. No. 01/87/050/00114/AM12/DES-VII	Status: Deferred
NC No.: 30/AM14 Dated: 23.10.2013	Adv. Lic. No. 0310635302 dated 09.06.2011	RLA F. No. 03/95/040/00173/AM12	

Request: Amendment in the description of Export Product and Import Item No. 1.

Decision: A copy of Representation has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.
Deferred for three weeks.

ONLINE CASES

Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved					
HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39091010	62/0- AMI 7007 - BUTYLATED UREA FORMALDEHYDE RESIN	32000.000	K.G	2748160.00	60800.00 US Dollars		
				Total	2,748,160.00	60,800.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
						30 521 20 US		

1	29051430	NORMAL BUTANOL	15676.800	K.G	1,379,558.40	20,821.20 US Dollars	0.00	Value & Qty
2	29221300	TRIEHTANOLAMINE	28.800	K.G	2,736.00	60.53 US Dollars	0.00	Value & Qty
3	29126000	PARAFORMALDEHYDE	13504.000	K.G	607,680.00	13,444.25 US Dollars	0.00	Value & Qty
4	31021000	UREA	10508.800	K.G	210,176.00	4,649.91 US Dollars	0.00	Value & Qty
5	28092020	PHOSPHORIC ACID	16.000	K.G	1,072.00	23.72 US Dollars	0.00	Value & Qty
6	27073000	MIXED XYLENE	1760.000	K.G	93,280.00	2,063.72 US Dollars	0.00	Value & Qty
				Total	2,294,502.40	50,763.33		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2012-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
AMI 7007 Butylated Urea Formaldehyde Resin	1 kg	1. Normal Butanol	0.4899 kg
		2. Thiehtanolamine	0.0004 kg
		3. Paraformaldehyde	0.4220 kg
		4. Urea	0.3280 kg
		5. Phosphoric Acid	0.0005 kg
		6. Mixed Xylene	0.0550 kg

Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:13.11.2013

Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.

Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39077000	62/0- POLYESTER SOLUTION - 80 +- 2% SOLIDS	80000.000	K.G	9000000.00	180000.00 US Dollars
				Total	9,000,000.00	180,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29171200	ADIPIC ACID	14920.000	K.G	1,939,600.00	38,792.00 US Dollars	0.00	Value & Qty
2	29173600	PTEREPHTHALIC ACID	10360.000	K.G	880,600.00	17,612.00 US Dollars	0.00	Value & Qty
3	29173960	ISOPHTHALIC ACID	19472.000	K.G	1,947,200.00	38,944.00 US Dollars	0.00	Value & Qty
4	29053100	MONO ETHYLENE GLYCOL	3008.000	K.G	195,520.00	3,910.40 US Dollars	0.00	Value & Qty
5	29094100	DI EHTYLENE GLYCOL	25072.000	K.G	1,378,960.00	27,579.20 US Dollars	0.00	Value & Qty

6	29053910	1,6 HEXANEDIOL	1688.000	K.G	447,320.00	8,946.40 US Dollars	0.00	Value & Qty
7	29153100	EHTYL ACETATE	16744.000	K.G	920,920.00	18,418.40 US Dollars	0.00	Value & Qty
				Total	7,710,120.00	154,202.40		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/45/2010-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Solution – 80 ± 2% Solids	1 kg	1. Adipic Acid	0.1865 kg
		2. Pterephthalic Acid	0.1295 kg
		3. Isophthalic Acid	0.2434 kg
		4. Mono Ethylene Glycol	0.0376 kg
		5. Di Ehtylene Glycol	0.3134 kg
		6. 1,6 Hexanediol	0.0211 kg
		7. Ehtyl Acetate	0.2093 kg

4	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:13.11.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o			

5	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:13.11.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.			

6	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:13.11.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.			

7	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:13.11.2013
	Decision: A D/L No. 46011/3/2013-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.			

8	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:4/50/87-ALC1/2012	Party Name:BANSI BADAN MANDAL,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.10.2013. Comments awaited from D/o C&PC.			

	Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
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11	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.			

12	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:06.11.2013
	Decision: A D/L was issued by DGFT to firm on 04.10.2013 asking them to furnish specific reply in response to D/L No. 46011/37/2009-PC.II dated 28.05.2013 issued by D/o C&PC to firm. Reply awaited from the firm.			

Case No.:1/52/87-ALC1/2012		Party Name:INDOFIL INDUSTRIES LTD.		Meet No/Date:30/87-ALC1/2013 23.10.2013		Status: Approved																	
HQ File :01/87/050/00462/AM13/		RLA File :03/94/040/00968/AM13/		Lic.No/Date:0310723866 13.02.2013		Defer Date:																	
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39069020</td><td>62/0- INDOFIL KM 323 B</td><td>40000.000</td><td>K.G</td><td>5525000.00</td><td colspan="2">100000.00 US Dollars</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	39069020	62/0- INDOFIL KM 323 B	40000.000	K.G	5525000.00	100000.00 US Dollars	
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																	
1	39069020	62/0- INDOFIL KM 323 B	40000.000	K.G	5525000.00	100000.00 US Dollars																	

					Total	5,525,000.00	100,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE	26640.000	K.G	3,311,685.00	59,940.00 US Dollars	784,557.00	Value & Qty
2	29161400	METHYL METHACRYLATE	11600.000	K.G	1,448,434.00	26,216.00 US Dollars	343,142.00	Value & Qty
				Total	4,760,119.00	86,156.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate – co – Methyl Methacrylate Polymer (Indofil KM 323 B)	1 kg	1. Butyl Acrylate	0.666 kg
		2. Methacrylate	0.290 kg

Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069020	62/0- INDOFIL PMA 175	40000.000	K.G	5224882.00	94568.00 US Dollars
				Total	5,224,882.00	94,568.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE	9920.000	K.G	1,233,180.00	22,320.00 US Dollars	292,147.00	Value & Qty
2	29161400	METHYL METHACRYLATE	17120.000	K.G	2,137,688.80	38,691.20 US Dollars	506,430.00	Value & Qty
3	29025000	STYRENE	14840.000	K.G	1,172,471.30	21,221.20 US Dollars	277,765.00	Value & Qty
				Total	4,543,340.10	82,232.40		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate – co – Styrene –co – Methyl Methacrylate Polymer Powder (Indofil PMA 175)	1 kg	1. Butyl Acrylate	0.248 kg
		2. Methyl Methacrylate	0.428 kg
		3. Styrene	0.371 kg

15	Case No.:18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:13.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

16	Case No.:13/1/87-ALC1/2013	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 28.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069020	62/0- INDOFIL K 120 ND (PVC ADDITIVES POWDER)	40000.000	K.G	6214881.00	116166.00 US Dollars
				Total	6,214,881.00	116,166.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161290	ETHYL ACRYLATE	4600.000	K.G	504,505.00	9,430.00 US Dollars	119,520.00	Value & Qty
2	29161400	METHYL METHACRYLATE	39440.000	K.G	4,768,690.40	89,134.40 US Dollars	1,129,729.00	Value & Qty
				Total	5,273,195.40	98,564.40		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ethyl Acrylate – co – Methyl Methacrylate Polymer Powder (Indofil K-120 ND)	1 kg	1. Ethyl Acrylate	0.105 kg
		2. Methyl Methacrylate	0.946 kg

Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069020	62/0- INDOFIL K 120 CL (PVC ADDITIVES POWDER)	40000.000	K.G	4645993.50	86841.00 US Dollars
				Total	4,645,993.50	86,841.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161290	ETHYL ACRYLATE	2520.000	K.G	276,381.00	5,166.00 US Dollars	65,476.00	Value & Qty
2	29161400	METHYL METHACRYLATE	20320.000	K.G	2,456,891.00	45,923.20 US Dollars	582,051.00	Value & Qty
3	29025000	STYRENE	17080.000	K.G	1,306,705.40	24,424.40 US Dollars	309,566.00	Value & Qty
				Total	4,039,977.40	75,513.60		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Ethyl Acrylate – co – Styrene –co – Methyl Methacrylate Polymer Powder	1 kg	1. Ethyl Acrylate	0.063 kg
		2. Methyl Methacrylate	0.508 kg
		3. Styrene	0.427 kg

Case No.:1/30/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00266/AM14/	RLA File :09/24/040/00542/AM13/	Lic.No/Date:0910055201 26.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- FLOSPERSE 4005 [Sodium Polyacrylate Liquid Non volatile Solids 44 +/- 2%]	144000.000	K.G	7812000.00	144000.00 US Dollars
				Total	7,812,000.00	144,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic acid Liquid	43704.000	K.G	6,036,615.00	109,260.00 US Dollars	1,576,191.57	Value & Qty
2	28351090	Sodium Hypo phosphite	2592.000	K.G	358,020.00	6,480.00 US Dollars	93,480.88	Value & Qty

				Total	6,394,635.00	115,740.00		
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 45/87-ALC1/2012 dated 06.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flosperse 4005 (Sodium Polyacrylate Liquid Non Volatile Solids 44+/-2%)	1 kg	1. Acrylic Acid Liquid	0.3035 kg
		2. Sodium Hypo Phosphite	0.0180 kg

Case No.:5/2/87-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00001/AM14/	RLA File :03/95/040/00928/AM13/	Lic.No/Date:0310726118 28.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39021000	63/0- POLYPROPYLENE COMPOUND	100.000	M.T	5171250.00	98500.00 US Dollars

					Total	5,171,250.00	98,500.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39019090	Vistamaxx 6202	15.000	M.T	1,968,750.00	37,500.00 US Dollars	519,201.01	Value & Qty
2	39021000	Polypropylene Granules	10.000	M.T	871,500.00	16,600.00 US Dollars	203,168.16	Value & Qty
3	32061190	Titanium Dioxide	4.000	M.T	840,000.00	16,000.00 US Dollars	247,226.80	Value & Qty
4	28365000	Calcium Carbonate	71.000	M.T	816,322.50	15,549.00 US Dollars	215,281.51	Value & Qty
				Total	4,496,572.50	85,649.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/40/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Compound (containing 15+/-1% Vistamax, 10+/-1% Polypropylene Granules, 4+/-1% Titanium Dioxide, 71+/-1% Calcium Carbonate)	1 kg	1. Vistamaxx 6202	0.150 kg
		2. Polypropylene Granules	0.100 kg
		3. Titanium Dioxide	0.040 kg
		4. Calcium Carbonate	0.710 kg

Case No.:31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076090	61/0- PEN (Poly Ethylene Naphthalate) Poly Ethylene Naphthalate	213333.000	K.G	90547200.00	1625623.00 US Dollars
				Total	90,547,200.00	1,625,623.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173990	NDC(Naphthalene Di Carboxylate) Naphthalene Di Carboxylate	224000.000	K.G	70,620,748.00	1,307,792.00 US Dollars	17,992,811.00	Value & Qty
2	29053100	MEG (Mono Ethylene Glycol) Mono Ethylene Glycol	56960.000	K.G	3,930,240.00	72,782.00 US Dollars	1.00	Value & Qty
3	29152990	Cobalt Acetate	26.000	K.G	16,819.00	311.00 US Dollars	0.00	Value
4	29152930	Manganese Acetate	27.000	K.G	4,123.00	76.00 US Dollars	0.00	Value
5	28258000	Antimony Trioxide	71.000	K.G	50,786.00	940.00 US Dollars	1.00	Value
6	28092010	Phosphoric Acid	62.000	K.G	15,788.00	292.00 US Dollars	0.00	Value
				Total	74,638,504.00	1,382,193.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/115/2012-PC-II dated 19.08.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PEN (Poly Ethylene Naphthalate) Resin	1 kg	1. NDC (Naphthalene Di Carboxylate)	1.020 kg
		2. M.E.G. (Mono Ethylene Glycol)	0.266 kg

Case No.:25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232990	63/0- AD STAR BLOCK BOTTOM BAGS MADE FROM PLYPROPLENE TECHNICAL SPECIFICATION : OPEN MOUTH OR WITH VALVE / WITH OR WITH OUT PRINTING	100.000	M.T	12600000.00	225000.00 US Dollars
				Total	12,600,000.00	225,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	120.000	M.T	10,752,000.00	192,000.00 US Dollars	2,472,960.00	Value & Qty
		PRINTING INK PIGMENT BASED(In case of printed						

2	32151140	bags) Cond'n.: -1. This licence issued under para 4.7 of H.B. for fixation of Norms by ALC., New Delhi. 2. The licence has been issued subject to furnishing 100% B.G. to the customs authority.	0.500	M.T	84,000.00	1,500.00 US Dollars	24,360.00	Value & Qty
				Total	10,836,000.00	193,500.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/46/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
AD Star Block Bottom Bags Made From Polypropylene (Open Mouth or with Valve / with or with out Printing	1 kg	1. Polypropylene Granules	1.10 kg/kg content in the export product
		2. Printing Ink Pigment based	0.005 kg
Note: The Import Item No. 2 – Printing Ink Pigments may be allowed for import of only in the case of export of Printing Bags			

Case No.:13/13/87-ALC1/2013

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:30/87-ALC1/2013
23.10.2013

Status: Approved

HQ File :01/87/050/00079/AM14/

RLA File :09/24/040/00555/AM13/

Lic.No/Date:0910055478

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- ZETA FLOC EA5	37800.000	K.G	3588637.50	66150.00 US Dollars
				Total	3,588,637.50	66,150.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29241900	Acrylamide 50 HST	17312.400	K.G	1,195,637.63	21,640.50 US Dollars	312,187.20	Value & Qty
2	29161100	Acrylic acid	4195.800	K.G	579,544.88	10,489.50 US Dollars	151,322.18	Value & Qty
3	27101900	Hydroseal G 250 H	9450.000	K.G	913,696.88	16,537.50 US Dollars	238,571.01	Value & Qty
4	34021300	Lutensol TO 89	907.200	K.G	140,343.84	2,540.16 US Dollars	36,644.51	Value & Qty
				Total	2,829,223.23	51,207.66		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 22.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ZETA FLOC EA5 (Non Volatile Solids 37 – 48%)	1 kg	1. Acrylamide 50 HST (50% waster solution of Acrylamide)	0.458 kg
		2. Acrylic acid	0.111 kg
		3. Hydroseal G 250 H	0.250 kg
		4. Lutensol TO 89	0.024 kg

Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668 03.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39161090	63/0- Copolymer Based Nylon Monofilament Yarn (SL Grade)	200000.000	K.G	52488000.00	1080000.00 US Dollars
				Total	52,488,000.00	1,080,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39089090	Nylon 6/66 Copolymer Chips Raw Material	168000.000	K.G	29,801,520.00	613,200.00 US Dollars	0.00	Value & Qty
2	39089090	Nylon 6 Chips Raw Material	42000.000	K.G	6,327,720.00	130,200.00 US Dollars	0.00	Value & Qty
3	38122090	Antioxidant Additives	400.000	K.G	292,572.00	6,020.00 US Dollars	0.00	Value & Qty
4	34029019	Finish Oil Additives	200.000	K.G	48,600.00	1,000.00 US Dollars	0.00	Value & Qty
		Surface Active						

5	34029011	Surface Active Agent Additives	200.000	K.G	146,286.00	3,010.00 US Dollars	0.00	Value & Qty
6	39011010	LDPE Granuls Packing Material	7350.000	K.G	571,536.00	11,760.00 US Dollars	0.00	Value & Qty
7	48044100	Kraft Paper Packing Material	26200.000	K.G	893,025.00	18,375.00 US Dollars	211,433.00	Value & Qty
				Total	38,081,259.00	783,565.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/39/2007-PC-II dated 22.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Copolymer Based Nylon Monofilament Yarn (SL Grade)	1 kg	1. Nylon 6/66 Chips	0.840 kg
		2. Nylon 6 Chips	0.210 kg
		3. Antioxidant	0.002 kg
		4. Finish Oil	0.001 kg
		5. Surface Active Agent	0.001 kg
		6. LDPE Granuls	As per packing policy
		7. Kraft Paper	As per packing policy

Case No.:22/7/87-ALC1/2013

Party Name:FORACE POLYMERS (P) LTD.

Meet No/Date:30/87-ALC1/2013
23.10.2013

Status:
Deferred

HQ File :01/87/050/00034/AM14/

RLA File :05/23/040/00011/AM14/

Lic.No/Date:0510351574

Defer

25		12.04.2013	Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.		

26	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

27	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

28	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:13.11.2013

Decision: A D/L No. 46011/52/2013-PC-II, dated 28.06.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.09.2013. Comments awaited from D/o C&PC.

Case No.:8/17/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00115/AM14/	RLA File :03/94/040/00081/AM14/	Lic.No/Date:0310733797 09.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39079990	62/0- EXPOL PH 322 Polyester Polyol	72000.000	K.G	7010640.00	131040.00 US Dollars
				Total	7,010,640.00	131,040.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29094100	Diethylene Glycol	46440.000	K.G	2,832,840.00	52,460.00 US Dollars	793,195.00	Qty
2	29173500	Phthalic Anhydride	32760.000	K.G	2,850,120.00	52,780.00 US Dollars	798,034.00	Qty
3	38159000	Catalyst	7.920	K.G	7,128.00	132.00 US Dollars	1,996.00	Qty
				Total	5,690,088.00	105,372.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expol PH 322 Polyester Polyol	1 kg	1. Diethylene Glycol	0.645 kg
		2. Phthalic Anhydride	0.455 kg
		3. Catalyst	0.00011 kg

Case No.: 10/14/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00093/AM14/	RLA File :03/95/040/00105/AM14/	Lic.No/Date:0310734080 13.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40169990	62/0- SILICON RUBBER SHEETS	40000.000	K.G	13440000.00	240000.00 US Dollars
				Total	13,440,000.00	240,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39100090	SILICON SYNTHETIC RUBBER	42000.000	K.G	9,408,000.00	168,000.00 US Dollars	0.00	Qty

2	29096000	PEROXIDE	2444.000	K.G	2,052,960.00	36,660.00 US Dollars	0.00	Qty
				Total	11,460,960.00	204,660.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/227/2013 dated 21.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicon Rubber Sheets	40,000.00 kgs	1. Silicone Synthetic Rubber	42,000.00 kgs
		2. Peroxide	2,000.00 kgs

Case No.:6/14/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00089/AM14/	RLA File :03/95/040/00068/AM14/	Lic.No/Date:0310734464 15.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39076010	63/0- Polyester Chips (Textile Grade) PTA Route	5000.000	M.T	381500000.00	7000000.00 US Dollars
				Total	381,500,000.00	7,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	4133.570	M.T	188,108,436.78	3,451,530.95 US Dollars	59,292,841.71	Qty
2	29152100	Acetic Acid	429.150	M.T	9,355,470.00	171,660.00 US Dollars	2,442,807.22	Qty
3	38159000	Catalyst T8P	0.425	M.T	1,042,312.50	19,125.00 US Dollars	272,158.27	Qty
4	29152300	Cobalt Acetate	6.435	M.T	3,556,875.47	65,263.77 US Dollars	928,735.92	Qty
5	29152930	Manganes Acetate	19.740	M.T	1,398,579.00	25,662.00 US Dollars	365,183.03	Qty
6	28111990	Hydrobromic Acid	1.715	M.T	84,120.75	1,543.50 US Dollars	21,964.77	Qty
7	28151190	sodium Hydroxide	34.330	M.T	187,098.50	3,433.00 US Dollars	48,853.30	Qty
8	27101990	Furnace Oil/Heavy Fuel	437.730	M.T	2,385,628.50	43,773.00 US Dollars	622,911.57	Qty
9	29051100	Methanol	9.870	M.T	200,104.38	3,671.64 US Dollars	52,249.26	Qty
10	27101290	Naphtha	2730.250	M.T	119,038,900.00	2,184,200.00 US Dollars	30,180,677.50	Qty
11	27101290	Naphtha	37.500	M.T	1,635,000.00	30,000.00 US Dollars	414,531.79	Qty
12	28258000	Antimony Trioxide	1.900	M.T	1,057,245.50	19,399.00 US Dollars	276,057.42	Qty
13	28230010	Titanium Dioxdie	15.000	M.T	2,593,110.00	47,580.00 US Dollars	677,087.08	Qty
14	28151200	Caustic Soda Flakes	0.050	M.T	953.75	17.50 US Dollars	249.03	Qty
				Total	330,643,835.13	6,066,859.36		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2013 dated 24.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Chips (Textile grade) PTA Route	1 MT	1. Reformate	0.826714 MT
		2. Acetic Acid	0.085830 MT
		3. Catalyst T8P	0.000085 MT
		4. Cobalt Acetate	0.001287 MT
		5. Manganese Acetate	0.003948 MT
		6. Hydro Bromic Acid	0.000343 MT
		7. Sodium Hydroxide	0.006866 MT
		8. Methanol	0.001974 MT
		9. Naphtha	0.553550 MT
		10. Antimony Trioxide	0.000380 MT
		11. Titanium Dioxide	0.003000 MT
		12. Caustic Soda Flakes	0.000010 MT

Case No.: 5/14/87-ALC1/2013	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00088/AM14/	RLA File :03/95/040/00049/AM14/	Lic.No/Date:0310734629 16.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069010	63/0- SYNTHETIC ACRYLIC RESIN EMULSION (HAVING SOLID CONTENT 54%+/-1%)	500.000	M.T	39461100.00	704662.50 US Dollars
				Total	39,461,100.00	704,662.50

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE MONOMER	265.000	M.T	33,390,000.00	596,250.00 US Dollars	9,084,600.00	Value & Qty
2	29161310	METHA ACRYLIC ACID	5.500	M.T	924,000.00	16,500.00 US Dollars	243,600.00	Value & Qty
				Total	34,314,000.00	612,750.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/58/2013-PC-II dated 22.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Acrylic Resin Emulsion (having solid content 54%+/-1%)	1 kg	1. Butyl, Acrylate Monomer	0.530 kg
		2. Meth Acrylic Acid	0.011 kg

33	Case No.:3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/40/2010-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

34	Case No.:8/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00074/AM14/	RLA File :05/23/040/00051/AM14/	Lic.No/Date:0510354966 23.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

35	Case No.:9/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00075/AM14/	RLA File :05/23/040/00052/AM14/	Lic.No/Date:0510354967 23.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

36	Case No.: 17/14/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00100/AM14/	RLA File :05/23/040/00053/AM14/	Lic.No/Date:0510354968 23.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

37	Case No.: 16/14/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00099/AM14/	RLA File :05/23/040/00039/AM14/	Lic.No/Date:0510355253 27.05.2013	Defer Date:20.11.2013
	Decision: A D/L No. 46011/59/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.09.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 8/19/87-ALC1/2013	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
	HQ File :01/87/050/00148/AM14/	RLA File :03/95/040/00160/AM14/	Lic.No/Date:0310735828 28.05.2013	Defer Date:
	Application: Request is for adhoc norms for following:			
	ITCHS		FOB/FOR	FOB/FOR (in Currency of

Sl.No.	Code	EXPORT ITEM	Qty	UOM	(Rs.)	(in Currency of realisation)
1	39094030	62/0- PARA OCTYL PHENOL FORMALDEHYDE RESINS SP 1068 PHENOLIC RESINS	20.000	M.T	3773000.00	70000.00 US Dollars
				Total	3,773,000.00	70,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	8.640	M.T	948,672.00	17,280.00 US Dollars	229,151.72	Value & Qty
2	27101990	DI-ISOBUTYLENE BENEZENE (DIB)	11.540	M.T	1,393,801.70	25,388.00 US Dollars	0.00	Value & Qty
				Total	2,342,473.70	42,668.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/99/2008-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Para Octyl Phenol Formaldehyde Resins SP 1068/SP 1068 H Phenolic Resin	1 kg	1. Phenol	0.432 kg
		2. DI – Isobutylene	0.577 kg

		23.10.2013	Approved
HQ File :01/87/050/00143/AM14/	RLA File :03/94/040/00091/AM14/	Lic.No/Date:0310735940 29.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	63/0- BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-2%	175000.000	K.G	15120000.00	280000.00 US Dollars
				Total	15,120,000.00	280,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE	66150.000	K.G	9,287,460.00	171,990.00 US Dollars	2,425,000.00	Qty
2	29025000	STYRENE MONOMER	28595.000	K.G	2,625,021.00	48,611.50 US Dollars	686,000.00	Qty
3	29241900	ACRYLAMIDE LIQUID 50%	9905.000	K.G	802,305.00	14,857.50 US Dollars	210,000.00	Qty
				Total	12,714,786.00	235,459.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/93/2011-PC-II dated 26.09.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate & Styrene Monomer Copolymer Emulsion	1 kg	1. Butyl Acrylate	0.3780 kg
		2. Styrene Monomer	0.1634 kg

	having solids 56+/-2%		3. Acrylamide Liquid 50%	0.0566 kg
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Case No.:14/14/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00097/AM14/	RLA File :02/24/040/00013/AM14/	Lic.No/Date:0210190280 31.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232100	63/0- HDPE bags weighing (T- shirt bags/ garbage bags)	700.000	M.T	69241550.00	1267000.00 US Dollars
				Total	69,241,550.00	1,267,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE granules	735.000	M.T	59,247,431.00	1,084,125.00 US Dollars	14,515,621.00	Qty
2	32151190	Printing ink	3.500	M.T	841,610.00	15,400.00 US Dollars	257,280.00	Qty
				Total	60,089,041.00	1,099,525.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/106/2006-PC-II dated

11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE bags (T-shirt bags/ garbage bags)	1 kg	1. HDPE Granules	1.05 kg
		2. Printing Ink	0.005 kg

41	Case No.: 4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/66/2013-PC.II dated 03.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

42	Case No.: 19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:20.11.2013
	Decision: It was decided to ask the firm to furnish the following information within 15 days time for further examination of the case by DIPP:			

- (i) Annual export capacity of the firm for the Export Product – Reclaim Rubber;
- (ii) How many Advance Authorizations obtained by the firm for the export product – Reclaim Rubber for the year 2013-14.

43	Case No.:1/19/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00141/AM14/	RLA File :09/24/040/00628/AM13/	Lic.No/Date:0910056312 11.06.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:22/17/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00129/AM14/	RLA File :08/24/040/00097/AM14/	Lic.No/Date:0810121914 13.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	9405000.00	165000.00 US Dollars	
				Total	9,405,000.00	165,000.00	
						Total exemption	Limiting Factor

Total exemption Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Exemption from Customs duty	Exemption Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	43600.000	K.G	3,192,000.00	56,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	24600.000	K.G	2,337,000.00	41,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	7700.000	K.G	684,000.00	12,000.00 US Dollars	0.00	Qty
4	29054500	Glycerine	10400.000	K.G	570,000.00	10,000.00 US Dollars	0.00	Qty
5	39075000	Long oil alkyd resin solution (10% resin content)	20900.000	K.G	1,083,000.00	19,000.00 US Dollars	0.00	Qty
6	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	3000.000	K.G	285,000.00	5,000.00 US Dollars	0.00	Qty
				Total	8,151,000.00	143,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (80+/-2% Resin content)	1 kg	1. Distilled Fatty Acid	0.436 kg
		2. Phthalic Anhydride	0.246 kg
		3. Pentaerithritol	0.077 kg
		4. Glycerine	0.104 kg
		5. Long Oil Alkyd Resin Solution (10% resin content)	0.209 kg
		6. Toluene	0.030 kg

Case No.:7/19/87-ALC1/2013	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00147/AM14/	RLA File :03/95/040/00028/AM14/	Lic.No/Date:0310737612 13.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269080	63/0- POLYPROPYLENE WOVEN FABRICS LAMINATED	1500.000	M.T	172206000.00	3189000.00 US Dollars
				Total	172,206,000.00	3,189,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	PP GRANULES	1134.000	M.T	103,795,020.00	1,922,130.00 US Dollars	5,189,751.00	Qty
2	39021000	PP GRANULES (LAMINATION GRADE)	346.500	M.T	33,679,800.00	623,700.00 US Dollars	1,683,990.00	Qty
3	39011090	LDPE	126.000	M.T	12,247,200.00	226,800.00 US Dollars	1,224,720.00	Qty
				Total	149,722,020.00	2,772,630.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/62/2011-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Woven Fabrics Laminated	1 kg	1. P.P. Granules	0.756 kg
		2. P.P. Granules (Lamination Grade)	0.231 kg
		3. LDPE Granules	0.084 kg

46	Case No.:2/17/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00109/AM14/	RLA File :02/24/040/00026/AM14/	Lic.No/Date:0210190724 14.06.2013	Defer Date:06.11.2013
	Decision: A D/L was issued by D/o C&PC to firm on 22.08.2013. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:9/19/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
	HQ File :01/87/050/00149/AM14/	RLA File :03/95/040/00876/AM13/	Lic.No/Date:0310738810 24.06.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39061090	62/0- BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 46+/-1% STABILISED BY EMULSIFIERS [PIDICRYL 2002 / PIDICRYL P-76)	150000.000	K.G	9045000.00	167500.00 US Dollars
				Total	9,045,000.00	167,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE	33360.000	K.G	4,587,000.00	83,400.00 US Dollars	1,215,555.00	Value & Qty
2	29025000	STYRENE	31995.000	K.G	2,639,588.00	47,992.50 US Dollars	699,491.00	Value & Qty
3	29241900	ACRYLAMIDE	1395.000	K.G	253,193.00	4,603.50 US Dollars	67,096.00	Value & Qty
				Total	7,479,781.00	135,996.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate & Styrene Monomer Copolymer Emulsion (Solids 46+/-1%) (Pidicryl 2002 / Pidicryl P-76)	1 kg	1. Butyl Acrylate	0.2224 kg
		2. Styrene	0.2133 kg
		3. Acrylamide	0.0093 kg

Case No.:21/14/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00104/AM14/	RLA File :09/24/040/00099/AM14/	Lic.No/Date:0910056445 25.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- EM533	75000.000	K.G	7337250.00	135000.00 US Dollars
				Total	7,337,250.00	135,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29241900	Acrylamide 50 HST	34350.000	K.G	2,374,443.75	42,937.50 US Dollars	619,979.61	Value & Qty
2	29161100	Acrylic acid	8325.000	K.G	1,150,931.25	20,812.50 US Dollars	300,514.13	Value & Qty
3	27101900	Hydroseal G 250 H	18750.000	K.G	1,814,531.25	32,812.50 US Dollars	473,783.54	Value & Qty
4	34021300	Lutensol TO 89	1800.000	K.G	278,712.00	5,040.00 US Dollars	72,773.15	Value & Qty
				Total	5,618,618.25	101,602.50		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 22.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EM 533	1 kg	1. Acrylamide 50 HST	0.458 kg

(Non Volatile Solids 37-48%)	(50% water solution of Acrylamide)	
	2. Acrylic acid	0.111 kg
	3. Hydroseal G 250 H	0.250 kg
	4. Lutensol TO 89	0.024 kg

Case No.:22/14/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00105/AM14/	RLA File :09/24/040/00098/AM14/	Lic.No/Date:0910056446 25.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- EM533	75000.000	K.G	7337250.00	135000.00 US Dollars
				Total	7,337,250.00	135,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29241900	Acrylamide 50 HST	34350.000	K.G	2,374,443.75	42,937.50 US Dollars	619,979.61	Value & Qty
2	29161100	Acrylic acid	8325.000	K.G	1,150,931.25	20,812.50 US Dollars	300,514.13	Value & Qty

3	27101900	Hydroseal G 250 H	18750.000	K.G	1,814,531.25	32,812.50 US Dollars	473,783.54	Value & Qty
4	34021300	Lutensol TO 89	1800.000	K.G	278,712.00	5,040.00 US Dollars	72,773.15	Value & Qty
				Total	5,618,618.25	101,602.50		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 22.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EM 533 (Non Volatile Solids 37-48%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.458 kg
		2. Acrylic acid	0.111 kg
		3. Hydroseal G 250 H	0.250 kg
		4. Lutensol TO 89	0.024 kg

Case No.: 11/17/87-ALC1/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
HQ File :01/87/050/00118/AM14/	RLA File :05/23/040/00111/AM14/	Lic.No/Date:0510357979 25.06.2013	Defer Date:20.11.2013

Decision: A D/L No. 7/82/2013-TSW dated 19.09.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

51	Case No.:15/19/87-ALC1/2013	Party Name:MICROSPHERES (INDIA)	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00155/AM14/	RLA File :03/95/040/00235/AM14/	Lic.No/Date:0310739275 27.06.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/86/2005-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

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Case No.:27/17/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved																														
HQ File :01/87/050/00134/AM14/	RLA File :08/24/040/00129/AM14/	Lic.No/Date:0810122410 01.07.2013	Defer Date:																														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39204900</td><td>63/0- Double side PVC coated Polyester Fabrics with base Fabric weight of 40 gms/sq.mtr. (Tolerance +/- 7.5%)</td><td>4300000.000</td><td>Sq. meter</td><td>42000000.00</td><td>700000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>42,000,000.00</td><td>700,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39204900	63/0- Double side PVC coated Polyester Fabrics with base Fabric weight of 40 gms/sq.mtr. (Tolerance +/- 7.5%)	4300000.000	Sq. meter	42000000.00	700000.00 US Dollars					Total	42,000,000.00	700,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																											
1	39204900	63/0- Double side PVC coated Polyester Fabrics with base Fabric weight of 40 gms/sq.mtr. (Tolerance +/- 7.5%)	4300000.000	Sq. meter	42000000.00	700000.00 US Dollars																											
				Total	42,000,000.00	700,000.00																											
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																									

1	60053100	Polyester Warp Knitted Fabrics 40 GSM (+/- 7.5%) (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009-14 & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	5031000.000	Sq. meter	27,720,000.00	462,000.00 US Dollars	0.00	Qty
				Total	27,720,000.00	462,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/43/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double side PVC Coated Polyester Fabric with base fabric weight of 40 GMS/Sq. Mtr (Tolerance +/- 7.5%)	1 Sq. Mtr	Relevant Polyester Warp Knitted Fabrics (40 GSM +/-7.5%)	1.10 Sq. Mtr

Case No.:26/17/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
HQ File :01/87/050/00133/AM14/	RLA File :08/24/040/00123/AM14/	Lic.No/Date:0810122483 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
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1	39075000	62/0- Alkyd Resin TO 1300 (60% Resin content)	80000.000	K.G	7860000.00	131000.00 US Dollars		
				Total	7,860,000.00	131,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231300	Tall Oil Fatty Acid	15520.000	K.G	1,320,000.00	22,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	21840.000	K.G	1,860,000.00	31,000.00 US Dollars	0.00	Qty
3	29054500	Glycerine	15360.000	K.G	840,000.00	14,000.00 US Dollars	0.00	Qty
4	29163110	Benzoic Acid	480.000	K.G	60,000.00	1,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	33600.000	K.G	2,640,000.00	44,000.00 US Dollars	0.00	Qty
				Total	6,720,000.00	112,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin To 1300 (60% Resin content)	1 kg	1. Tall Oil Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.192 kg
		4. Benzoic Acid	0.006 kg
		5. Toluene	0.420 kg

54	Case No.: 30/17/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00137/AM14/	RLA File :05/23/040/00126/AM14/	Lic.No/Date:0510358460 02.07.2013	Defer Date:13.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

Case No.:32/17/87-ALC1/2013		Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013		Status: Approved															
HQ File :01/87/050/00139/AM14/		RLA File :34/24/040/00068/AM14/	Lic.No/Date:3410037332 03.07.2013		Defer Date:															
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td></td><td></td><td>63/0- POLYETHYLENE COMPOUND</td><td></td><td></td><td></td><td></td></tr></table>							Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)			63/0- POLYETHYLENE COMPOUND				
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)														
		63/0- POLYETHYLENE COMPOUND																		

1	39012059	THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY NC, NEW DELHI.	104.000	M.T	14414400.00	257400.00 US Dollars
				Total	14,414,400.00	257,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	32061190	Titanium Dioxide (TiO ₂)	65.520	M.T	9,356,256.00	167,076.00 US Dollars	2,766,532.00	Value & Qty
2	39011010	LLDPE Granules/Resin	38.220	M.T	2,953,642.00	52,743.60 US Dollars	783,592.00	Value & Qty
3	28365000	Calcium Carobonate	4.368	M.T	6,115.00	109.20 US Dollars	1,622.00	Value & Qty
4	39021000	Polymerbased Additives	1.092	M.T	183,456.00	3,276.00 US Dollars	43,095.00	Value & Qty
				Total	12,499,469.00	223,204.80		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2012-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (containing 60± 1% Titanium Dioxide, 35± 1% LLDPE and 4± 1% Calcium Carbonate)	1 kg	1. Titanium Dioxide	0.6180 kg
		2. LLDPE Granules	0.3605 kg
		3. Calcium Carobonate	0.0412 kg
		4. Polymer based Additives	0.0103 kg

56	Case No.: 21/19/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00161/AM14/	RLA File :34/24/040/00067/AM14/	Lic.No/Date:3410037348 04.07.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/88/2008-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

57	Case No.: 17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/84/2012-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.: 28/17/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Approved
	HQ File :01/87/050/00135/AM14/	RLA File :05/24/040/00106/AM14/	Lic.No/Date:0510359230 09.07.2013	Defer Date:
	Application: Request is for adhoc norms for following: ITCHS FOB/FOR FOB/FOR (in Currency of			

Sl.No.	Code	EXPORT ITEM			Qty	UOM	(Rs.)	(in Currency of realisation)
1	39189090	63/0- VINYL (PVC) FLOOR COVERING WITH NON WOVEN BACKING			200000.000	K.G	33964350.00	608135.00 US Dollars
						Total	33,964,350.00	608,135.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC SUSPENSION GRADE	125304.000	K.G	7,123,532.40	150,364.80 US Dollars	0.00	Value & Qty
2	39013000	PVC PASTE GRADE	8030.000	K.G	456,505.50	8,030.00 US Dollars	0.00	Value & Qty
3	29173920	PLASTICIZER DOP	66666.000	K.G	3,789,962.10	116,665.50 US Dollars	0.00	Value & Qty
4	38122090	PLASTICIZER	6666.000	K.G	378,962.10	13,332.00 US Dollars	0.00	Value & Qty
5	29173920	PVC STABILIZER	3940.000	K.G	223,989.00	29,550.00 US Dollars	0.00	Value & Qty
6	39019090	PROCESSING AID MODIFIER	2728.000	K.G	155,086.80	8,184.00 US Dollars	0.00	Value & Qty
7	28230009	PIGMENTS	3940.000	K.G	223,989.00	11,820.00 US Dollars	0.00	Value & Qty
8	29142200	SOLVENT CYCLO-HEXANONE	3030.000	K.G	172,255.50	7,575.00 US Dollars	0.00	Value & Qty
9	32110000	DMF	910.000	K.G	51,733.50	2,275.00 US Dollars	0.00	Value & Qty
10	39181010	NON WOVEN BACKING WT. 210 GM PER SQ MTR	210000.000	Sq. meter	6,822,000.00	120,000.00 US Dollars	0.00	Value & Qty
				Total	19,398,015.90	467,796.30		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/122/2005-PC-II dated 11.10.2013, the Committee **approved** adhoc norms allowing import of raw materials on pro-rata basis as per **SION H-339** for the weight of Vinyl (PVC) Floor Covering contained in the export product i.e. Vinyl (PVC) Floor Covering with Non-

Woven backing. The relevant non-woven fabric (210 gms+/- 5 gms/sq. meter) may be allowed as 1.05 sq. meter / sq. meter content in the export product.

59	Case No.: 1/25/87-ALC1/2013	Party Name:STYLO TABLEWARES	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00199/AM14/	RLA File :24/24/040/00023/AM13/	Lic.No/Date:2410039498 26.07.2013	Defer Date:13.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

	Case No.:11/25/87-ALC1/2013		Party Name:MACRO POLYMERS P. LTD.		Meet No/Date:30/87-ALC1/2013 23.10.2013		Status: Approved																													
	HQ File :01/87/050/00209/AM14/		RLA File :08/24/040/00183/AM14/		Lic.No/Date:0810123303 29.07.2013		Defer Date:																													
	Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr></thead><tbody><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin S 5060 (80% +/- 2% Resin content)</td><td>100000.000</td><td>K.G</td><td>9900000.00</td><td>165000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>9,900,000.00</td><td>165,000.00</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>Total exemption</td><td>Limiting Factor</td></tr></tbody></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39075000	62/0- Alkyd Resin S 5060 (80% +/- 2% Resin content)	100000.000	K.G	9900000.00	165000.00 US Dollars					Total	9,900,000.00	165,000.00							Total exemption
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																														
1	39075000	62/0- Alkyd Resin S 5060 (80% +/- 2% Resin content)	100000.000	K.G	9900000.00	165000.00 US Dollars																														
				Total	9,900,000.00	165,000.00																														
						Total exemption	Limiting Factor																													

Total exemption Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Exemption from Customs duty	Exemption Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	43600.000	K.G	3,360,000.00	56,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	24600.000	K.G	2,460,000.00	41,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	7700.000	K.G	720,000.00	12,000.00 US Dollars	0.00	Qty
4	29054500	Glycerine	10400.000	K.G	600,000.00	10,000.00 US Dollars	0.00	Qty
5	39075000	Long Oil Alkyd Resin Solution 10% resin content)	20900.000	K.G	1,140,000.00	19,000.00 US Dollars	0.00	Qty
6	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	3000.000	K.G	300,000.00	5,000.00 US Dollars	0.00	Qty
				Total	8,580,000.00	143,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (80+/-2% Resin content)	1 kg	1. Distilled Fatty Acid	0.436 kg
		2. Phthalic Anhydride	0.246 kg
		3. Pentaerithritol	0.077 kg
		4. Glycerine	0.104 kg
		5. Long Oil Alkyd Resin Solution (10% resin content)	0.209 kg
		6. Toluene	0.030 kg

61	Case No.:15/25/87-ALC1/2013	Party Name:ST.MARYS RUBBERS PVT.LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00213/AM14/	RLA File :10/24/040/00029/AM14/	Lic.No/Date:1010054321 06.08.2013	Defer Date:13.11.2013
	Decision: A copy of application was forwarded to DIPP on 16.09.2013. Further, a copy of Licence Amendment Sheet received from RLA, Kochi on 17.09.2013 vide their letter No. 10/24/040/00029/AM14/345 dated Nil has also been forwarded to DIPP on 20.09.2013. Comments awaited from DIPP.			

62	Case No.:17/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00215/AM14/	RLA File :34/24/040/00094/AM14/	Lic.No/Date:3410037596 07.08.2013	Defer Date:20.11.2013
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

63	Case No.:18/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	Defer Date:13.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

	Case No.:1/21/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
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64	HQ File :01/87/050/00165/AM14/	RLA File :09/24/040/00187/AM14/	Lic.No/Date:0910057179 13.08.2013	Defer Date:13.11.2013
Decision: A copy of application has been forwarded to D/o C&PC on 03.10.2013. Comments awaited from D/o C&PC.				

65	Case No.:5/25/87-ALC1/2013	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2013 23.10.2013	Status: Deferred
	HQ File :01/87/050/00203/AM14/	RLA File :05/23/040/00200/AM14/		